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Boyar Community

•632. SHRI U. R. KRISHNAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the Boyar Community (Odder) has been treated as belonging to the Scheduled Castes in some States and backward community in some other States; and
- (b) if so, what steps Government propose to take to correct the anomaly?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b) Boyar name as such has not been specified as a Scheduled Caste or Scheduled Tribe for any State or Union territory. However, the Boyan Community is declared as a Scheduled Caste for the whole of Kerala State excluding the areas comprising the Malabar district as specified by sub-section (2) of section 5 of the States Re organisation Act, 1956 (37 of 1956). Even for this State, the Joint Committee on the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967 had recommended that Boyan community may be excluded from the list of Scheduled Castes.

The Government of India have not drawn up any list of Backward Classes other than the Scheduled Castes and Scheduled Tribes. In accordance with the provisions of clause (1) of articles 341 and 342 of the Constitution, the Scheduled Castes and Scheduled Tribes are specified in relation to a State or Union territory and there is no anomaly in listing any community as a Scheduled Caste/ Tribe in one state but not in others.

SHRI U. R. KRISHNAN; In Kerala and Mysore the Boyar Community has been included in the Scheduled Caste list while in Tamil Nadu it is not. This is an anomaly. May I know,

Sir, what steps the Government propose to take to correct the anomaly? In the Mysore State the Boyar Community has been included in the Scheduled Caste list whereas in Tamil Nadu it is not so.

SHRI DHANIK LAL MANDAL: There is no anomaly because of the fact that this list is prepared in relation to States; there is no all-India list. Therefore, a caste may be a Scheduled Caste in one State and may not be a Scheduled Caste in another State. Therefore, there is no anomaly.

SHRI U. R. KRISHNAN: Has the Government of India changed the list of Scheduled Castes in consultation with the other State Governments?

SHRI DHANIK LAL MANDAL: There is a proposal under the consideration of the Government to have a comprehensive revision of the list of the Scheduled Castes and Scheduled Tribes. In view of certain things there is a proposal which we are considering. But I cannot say exactly what time it will take.

SHRI MURASOLI MAR AN: The anomaly is region-wise. For example, the Boyars in Mysore, Karnataka, are considered as Scheduled Castes whereas their brothers and sisters in Tamil Nadu are not considered as Scheduled Castes. Therefore, the people of the Boyar Community from Tamil Nadu have made a lot of representations to the Government to include them in the Scheduled Castes list. Has the Government received these petitions and what is the reaction of the Government thereto?

SHRI DHANIK LAL MANDAL: As regards the first part of the question there is no anomaly because the list is prepared in relation to a certain State. There is no all-India list. I say again that a Caste may be a Scheduled Caste or Scheduled Tribe in one State but it may not be « Scheduled Caste or Scheduled Tribe in another State.

As regards the question of demand raised in the second part of the question....

SHRI MURASOLI MAR AN: In Karnataka the Boyars are considered Scheduled Castes but their own relations in Tamil Nadu are not considered so.

MR. DEPUTY CHAIRMAN: He has admitted that.

SHRI DHANIK LAL MANDAL: I have admitted that. Only I say that there is no anomaly because it is a list in relation to a State. As regards the demand and other things, the Government is considering to review the whole thing.

SHRI VEERENDRA PATIL: So far as Karnataka is concerned, for a long time, since 1956 there was an anomaly. This Boyar Community which is known as the Bovi community in Karnataka in certain areas is called Vaddar community in certain other areas. The Bovi and the Vaddar are one and the same community. In the old Mysore State the Bovi community was in the Scheduled Caste list while in the integrated area it was in the Backward Class List. That anomaly has been ended now and the Boyar community or Odder community has been included in the list of Scheduled Castes. But while issuing the list they have mentioned only Boyar community whereas Boyars and Odders are one and the same community. In the old Mysore area they are called Boyars but in the integrated areas, that is, the Bombay-Karnataka area and the Hyderabad-Karnataka area, they are called Odders. Therefore, a clarification is necessary to say that Boyar community and Odder community are one and the same community. Therefore, I would like to know from the hon. Minister, because there have representations to this effect, whether they would, by issuing a U. O., clarify that Boyar community and Odder community are one and the same community, or by adding word

'Odder ' within brackets against Boyar community.

SHRI DHANIK LAL MANDAL: In view of the question that certain sub-castes or subtribes of the Scheduled Castes and Scheduled Tribes are synonymous and so they should be added to the list, the Government is considering it in consultation with the Registrar-General of India because in regard to synonyms......

SHRI VEERENDRA PATIL; There is no question of consideration now. The Boyar community has been in cluded in the list of Scheduled Castes in the entire State. The only-----

SHRI DHANIK LAL MANDAL: That is what I am telling you. Please listen to me. You are saying that a clarification should be issued by the Government that the Odder community should be treated as Boyar community.

SHRI VEERENDRA PATIL; No, no, no. I am not asking that the Odder community be treated as Boyar community. I am telling him that the Odder community and Boyar community are one and the same community. In certain areas they are called Boyars and in certain areas they are called Odders. That is all the difference. They are one and the same community. That is why I say why not issue a clarification to say that the Boyar community is also Odder community or add the word "Odder" within brackets against Boyar community.

MR. DEPUTY CHAIRMAN: The hon. Minister has said he will consider it in consultation with the Registrar-General of India. What more can he say?

SHRI VEERENDRA PATIL:; That is all right.

SHRI IRENGBAM TOMPOK SINGH; There is one anomaly in one State. There may be more anomalies in many States. The hon. Minister hails from Bihar but hi_s own 21

commuziity from Bihar may be in Assam but they may not be considered as Scheduled Caste or Scheduled Tribe. There are hundreds of thousands of cases all over the country. Can the hon. Minister give examples of some more communities which are demanding that they be included in the list of Scheduled Castes and Scheduled Tribes because they may have left their own State because of their plight?

SHRI DHANIK LAL MANDAL: There is great pressure on the Government from so many communities, and the Joint Select Committee on the Scheduled Castes and Scheduled Tribes Order (Amendment) Bill, 1963, itself had listed 35 names to be included and 25 names to be excluded. Apart from that there are demands from other quarters also. The State Governments have also sent some recommendations and some communities have made representations. So We are considering all these things and we will come before Parliament.

Advertisement for the post of Manager (Finance) in the Haldia Dock Complex

*633. SHRI PHANINDRA NATH HANSDA: t

> DR. R. K. CHAKRABARTI: SHRI NRIPATI RANJAN CHOUDHURY:

SHRI JAHARLAL BANER-JEE:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state;

- (a) whether any advertisement has bee* issued for filling up the post of (Finance) Manager in the Haldia Dock Complex: if not, what are the reasons therefor;
- (b) whether it is a fact that the Chairman of the Calcutta Port Trust is

tThe question was actually asked on the floor of the House by Shri Phanindra Nath Hansda.

making efforts to fill up the post by appointment of a candidate from outside the complex without issuing any advertisement;

(c) if so, what are the details in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI LAL K ADVANI): (a) The post of ger (Finance) in the Haldia Dock Complex is an important post. It was considered that in the absence of adequately experienced persons in the Port Cadre, it would be advisable to fill up the Post on deputation basis by a person with adequate professional qualification and experience for a specified period so that the Haldia Dock Complex could on the one hand have the benefit of an experienced officer in its initial years of functioning and at the same time Port Cadre officers were not denied the opportunity of promotion in future years.

(b) and (c). The Chairman of all the Major Port Trusts and other public sector undertakings etc. were requested to recommend the names of suitably qualified and experienced candidates for filling up the post. Five names were received, two from the Comptroller and Auditor General of India, one each from the South Eastern Railway, Indian Oil Corporation and Paradip Port Trust. A/ter a preliminary scrutiny of bio data and service records of all the 5 candidates, two of the candidates were interviewed by the Chairman, Calcutta Port Trust and General Manager, Haldia. Considering personality, knowledge and confidential records,' one of them was selected to be the most suitable for filling up the post on deputation basis.

SHRI PHANINDRA NATH HANS-DA: I would like to know from the hon. Minister whether it is a fact that the Chairman of the Calcutta Port Trust wants a man of his own in the post so that he may be in a position to manipulate thinga That is my first